

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.92/MP/2023 along with IA No.24/2023

Subject : Petition under Section 142 of the Electricity Act seeking to initiate appropriate action against Gujarat Urja Vikas Nigam Limited inter alia against its deliberate non-compliance of directions as issued by this Central Commission through its Order dated 03.01.2023 in Petition No. 128/MP/2022.

Date of Hearing : **12.9.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Tata Power Company Limited (TPCL)

Respondents : Gujarat Urja Vikas Nigam Limited (GUVNL) and 2 Ors.

Parties Present : Shri Shreshth Sharma, Advocate, TPCL
Shri Neelkandan Rahate, Advocate, TPCL
Shri Anand Ganesan, Advocate, GUVNL
Ms. Ashabari Basu, Advocate, GUVNL
Ms. Srishti Khindaria, Advocate, GUVNL

Record of Proceedings

At the outset, learned counsel for the Petitioner prayed for an adjournment in the matter. Considering the said request, the matter was adjourned.

2. The Petition along with IA will be listed for hearing on 'maintainability' of the petition on **9.10.2023**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**